

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI P.K.
THUNGON): (a) and (b). No, Sir.

(c) and (d). Do not arise.

[*Translation*]

Utilisation of Salt Cess

4416. DR. MAHAVIRSINH HARISINHJI
GOHIL: Will the PRIME MINISTER be
pleased to state:

(a) whether Government of Gujarat has
made any demand in regard to the cess
charged on salt;

(b) if so, when and the income earned
from Gujarat in respect of the cess charged
on salt;

(c) the amount of income deposited and
the total amount of cess invested by Govern-
ment of Gujarat in the State Schemes with
the prior permission of the Union Govern-
ment;

(d) whether any guidelines have been
issued to ensure equal distribution of the
State share of cess on salt;

(e) if so, the details thereof; and

(f) if not, whether Union Government
propose to issue guidelines for equal distri-
bution of the amount of cess charged on salt
between the State and the Centre?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (PROF. P.J.
KURIEN): (a) to (f). The Government of
Gujarat have been regularly seeking assis-
tance from the Salt Cess proceeds for the
execution of development, labour welfare
and community development work in the
State. The average annual collection of Salt

Cess from Gujarat is about Rs
1,46,83,735-.

The Cess proceeds are not apportioned
*between the Centre and the States nor such
apportionment is contemplated. However,
financial assistance is also extended from
the Cess proceeds to the State Govern-
ments for the purposes specified under
Section 4 (a) & (b) of the Salt Cess Act, 1953
on the basis of the recommendations of the
Central and Regional Advisory Boards for
Salt and the Code of Principles framed by
the Government of India from time to time*

[*English*]

Employment to Displaced Persons of Tarapur Atomic Power Plant

4417. SHRI MOHAN RAWLE: Will the
PRIME MINISTER be pleased to state:

(a) whether the Union Government have
provided regular employment in Tarapur,
Maharashtra, to all those persons who were
displaced by the Setting up of Tarapur Atomic
Power Plant;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps being taken to ensure
immediate employment to the displaced
persons in Tarapur?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS (SHRIMATI
MARGARET ALVA): (a) Project Affected
Persons (PAPs) due to setting up of Tarapur
Atomic Power Plant and other projects of
Department of Atomic Energy (DAE) at
Tarapur have been given preference and
were employed based on availability of posts
and meeting to minimum norms of qualifica-
tions and experience.